



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 50 Dispur, Tuesday, 1st February, 2022, 12th Magha, 1943 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 29th January, 2022

**No. LGL.137/2021/10.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

**ASSAM ACT NO. LI OF 2021**

(Received the assent of the Governor on 24th January, 2022)

**THE ASSAM COOPERATIVE SOCIETIES  
(AMENDMENT) ACT, 2021**

# AN ACT

further to amend the Assam Cooperative Societies Act, 2007.

## Preamble

Whereas it is expedient further to amend the Assam Cooperative Societies Act, 2007, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

**Assam  
Act No.  
IV of  
2012**

It is hereby enacted in the Seventy- second Year of the Republic of India as follows:-

## Short title, extent and commencement

1. (1) This Act may be called the Assam Cooperative Societies (Amendment) Act, 2021.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

## Amendment of section 6

2. In the principal Act, in section 6, the sub-section (3), shall be deleted.

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.